

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN BENCH, CHENNAI**

**ORIGINAL APPLICATION NO.17 OF 2023 (SZ)**

Applicant : Link valley residents association, Kochi  
Vs  
Respondents : Union of India and 5 others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALASTATE  
POLLUTION CONTROL BOARD, DISTRICT OFFICE-1, ERNAKULAM  
3<sup>RD</sup>RESPONDENT, IN THE ABOVE APPLICATION**

Dated this the 15<sup>th</sup> day of July 2023



**Adv. Rema Smrithi,**

ADDITIONAL STANDING COUNSEL FOR THE 4th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN BENCH, CHENNAI**  
**ORIGINAL APPLICATION NO.17 OF 2023 (SZ)**

Applicant : Link valley residents association, Kochi

Vs

Respondents : Union of India and 5 others

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Dated this the 15<sup>th</sup> day of July 2023

**Adv. Rema Smrithi,**

ADDITIONAL STANDING COUNSEL FOR THE 4th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH ZONE,  
CHENNAI**

**Application No.17 /2023 (SZ)**

Applicant : Link valley residents association, Kochi  
Vs  
Respondents : Union of India,  
MoEF and 5 others

**REPORT FILED BY THE ENVIRONMENTAL  
ENGINEER, KERALASTATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE-1, ERNAKULAM 3<sup>RD</sup>RESPONDENT, IN THE ABOVE  
APPLICATION**

Report filed by Smt. P. B. Sreelakshmy, W/o. J. S. Sajeev Kumar, aged 40 years, now working as Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office-I, Ernakulam, on behalf of 3<sup>rd</sup> respondent.

1. It is respectfully submitted that the applicant, Link Valley residence association situated in Thrikkakara North village, Thrikkakkara Municipality, is a gated community having 82 villas. The application is filed against a residential cum commercial complex, the Prestige Hill side gateway apartment at Kakkanad village, Thrikkakara, Ernakulam (Dt).
2. It is respectfully submitted that, 6<sup>th</sup> respondent, M/s.Prestige Hillside Gateway apartment is a residential project situated in survey number 671/1, 674/1, 675/4 in Kakkanadu village, Thrikkakara municipality. The project obtained Environmental clearance from State Environment Impact Assessment



  
**Sreelakshmy P B**  
 Environmental Engineer  
 KSPCB, District Office-1, Ernakulam

Authority(SEIAA), Kerala on 30.01.2017 for constructing a residential cum commercial project having total built up area of 2,11,376.29 sqm with 602 residential units, 27 villas, shopping area, multiplex /food court with supporting infrastructure facilities. This respondent, Board had issued initial consent to establish to the project on 26.05.2015 for establishing a residential cum commercial complex for the built up area of 2,11,376.29 Sqm. The copy of consent to Establish No.PCB/HO/EKM/ICE/06/2015 dated 26.05.2015 valid up to 31.01.2018 is produced herewith and marked as **Annexure-1**. The consent to establish was further renewed up to 31.01.2023 and built up area of the project was reduced to 209264.09 Sqm. The copy of Renewal of Consent to Establish No. PCB/HO/EKM-I/ICE-R/14/2021 dated 30.12.2021 valid up to 31.01.2023 is produced herewith and marked as **Annexure-2**. Presently, the construction work of residential building is completed. The project applied for Board's consent to Operate for the residential part having built up area 146391.73 Sqm. The construction of commercial complex is not started. The Board had inspected the site on 06.08.2022 and noted that the building construction of residential complex is completed with two sewage Treatment Plants. The Board had issued, consent to operate for the residential complex on 29.10.2022 valid up to 30.09.2027 for 602 apartments in 6 towers and 27 villas. The residential complex has two sewage treatment plants with 280 KLD and 95 KLD for disposing the sewage generated in the apartment. The STPs are constructed complying the conditions of the Board. The copy of Consent to Operate No. KSPCB/ER1/ICO/10009456/2022 dated 29.10.2022 valid up to 30.09.2027 is produced herewith and marked as **Annexure-3**.



Sreelakshmy P B  
Environmental Engineer  
KSPCB, District Office-1, Ernakulam

3. It is respectfully submitted that, the main complaint raised in the application is regarding the issues due to improper management of rain water. The complainants have informed that the Project Proponent M/s Prestige Hill side have not complied the conditions stipulated in Environmental Clearance (EC) with respect to storm water management. The Project Proponent had provided a storm water collection pond having 803.73 cubic meter capacity. The entire storm water in the area is collected in the pond. The overflow from the rain water storage pond is discharged to the drain through 500mm dia pipeline.
  
4. It is respectfully submitted that there is no specific criteria for disposing rainwater. The Board is specifying discharge standards only for treated sewage. The Project Proponent shall ensure that in any circumstance, rainwater is not mixed with the sewage. The Board had lastly inspected the project site on 24-06-23. During inspection, it is noted that the occupancy is not started in the building and presently no sewage generated in the apartment. The efficiency of Sewage Treatment Plant can be ascertained only if STP operate in full capacity. It is humbly submitted that once the apartment is occupied, the Board will verify the STP operation and ascertain the efficiency of STP and ensure that the sewage treatment system operates strictly complying the conditions of the consent issued by the Board.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 15<sup>th</sup> July 2023



  
Environmental Engineer,  
Kerala State Pollution Control Board,  
Sreelakshmy P B  
Environmental Engineer  
KSPCB, District Office-1, Ernakulam

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**IN**

**ORIGINAL APPLICATION No. O A 17 of 2023(SZ)**

**IN THE MATTER OF**

Applicant : Link valley residents association, Kochi

Vs

Respondents : Union of India and 5 others

**VOLUME 2**

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3.	<b>Annexure 3 :</b> copy of Consent to Operate No. KSPCB/ER1/ICO/10009456/2022 dated 29.10.2022 valid up to 30.09.2027	10-15

Dated this the 15<sup>th</sup> day of July, 2023

**Adv. Rema Smrithi,**  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

FILE NO : 286576

Date of issue : 26/05/2015

**KERALA STATE POLLUTION CONTROL BOARD****CONSENT TO ESTABLISH****ISSUED UNDER**

Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and  
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**TO**

✓ **M/s PRESTIGE HILL SIDE GATEWAY**  
**INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI**  
**KANAYANNUR**  
**682030**  
**Taluk: KANAYANNUR**  
**District: ERNAKULAMI**

Consent No. : PCB/HO/EKM/ICE/06/2  
015

Valid Upto : 31/01/2018





## 1. GENERAL

1	VALIDITY	31/01/2018
2	Name and Address of the establishment	PRESTIGE HILL SIDE GATEWAY INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI KANAYANNUR 682030 KANAYANNUR ERNAKULAM I
3	Communication	Telephone :484-4030000 Fax :484-4026666 E-mail:cochin@prestigeconsturcions.com
4	Occupier Details	THANKACHAN THOMAS V (AUTHORISED SIGNATORY) PRESTIGE ESTATES PROJECTS LIMITED NO.96, 10TH FLOOR, KUNDANNOOR - PETTA ROAD ABAD NUCLEUS MALL MARADU P.O. KOCHI
5	Survey Number	671/1, 674/1,675/4
6	Village	KAKKANAD
7	Taluk	KANAYANNUR
8	District	ERNAKULAM I
9	Panchayat /Municipality/ Corporation & Ward	THRIKKAKARA
10	Category	ORANGE
11	Scale	Large
12	Capital Investment	27617.0
13	Water Consumption	528366l l/day
14	Effluent Generation	466400 l/day
15	Mode of Disposal of Treated Effluent	Reuse upto max extend and balance to soakpit
16	Effluent Treatment Details	As per the proposal submitted along with the application
18	Activity	Commercial (63146.2 sqm including parking), residential (6 towers with 602 apartments) and 24 villas with built up area 211376.29sqm. DG sets- 11 nos(1500KVA-2 nos.,750KVA-3 nos.,500KVA-4 nos.,200KVA -2 nos).

## 2. GENERAL CONDITIONS

- 2.1 This integrated Consent/Authorisation is granted subject to the power of the Board to review and make variation in or revoke all or any of the conditions as the Board deems fit.
- 2.2 The applicant shall comply with the instructions that the Board may issue from time to time regarding the prevention and control of air, water, land and sound pollution.



- 2.3 This Consent, unless withdrawn earlier and subject to condition no 2.1, shall be valid upto : .At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply afresh for consent to establish.
- 2.4 The date of commissioning shall be intimated, at least one month in advance, to the District office of the Board.
- 2.5 Consent to operate/ Authorisation shall be obtained, before commissioning the industry, under the water(Prevention and Control of Pollution)Act 1974, the Air(Prevention and Control of Pollution)Act 1981 and the relevent Rules under Environment(Protection)Act 1986.
- 2.6 Application for integrated consent shall be submitted only through the web portal of the Board for Online Consent Management & Monitoring System.
- 2.7 The Location of the Buildings, sewage treatment plant, DG sets and other structures shall be as shown in the drawing submitted along with the consent application.
- 2.8 No change or alteration of the establishment is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent shall be intimated to the Board forthwith.
- 2.9 A minimum set back as per Kerala Municipality/Panchayat Building Rules shall be provide between the boundary and the building and the set back shall be utilized for the developed of green belt to the maximum extent possible.
- 2.10 If operations are planned to be done with backup power, the generator shall have adequate capacity to run all the associated pollution control devices.
- 2.11 The consentee shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions.
- 2.12 The construction debris, mud discharges etc. from the construction site shall be disposed off safely.
- 2.13 Adequate safety measures shall be provided in accordance with the fire safety Regulations.
- 2.14 Necessary arrangement for collection, segregation, storage, handling and disposal of solid waste including garbage shall be provided before commissioning.
- 2.15 Biodegradable waste namely canteen waste, food waste etc if any shall be collected separately and disposed in onsite treatment facility such as biogas plant.
- 2.16 Used lead acid batteries, E-waste and non- biodegradable wastes such as plastics shall be collected after segregation and stored securely before disposing through genuine recyclers.
- 2.17 Renewable sources of energy such as solar energy shall be utilized effectively.
- 2.18 Water and energy conservation measures shall be adopted to the maximum extent possible.



### 3. CONDITIONS AS PER

#### The Water(Prevention and Control of Pollution)Act, 1974

- 3.1 In case of discharge of effluent, Effluent Treatment Plant(ETP) consisting of treatment units having adequate capacity as listed under items 1.17 shall be made functional before commissioning. Additional facilities required, if any, to achieve the standard laid down by the Board u/s 17(1)(g) of the Water Act shall also be made along with. Quarterly progress report regarding the construction of ETP shall be submitted to the respective District Office of the Board.
- 3.2 There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.
- 3.3 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SL.NO.	Characteristics	Unit	Tolerance Limit
1	pH	-	6.5-8.5
2	Suspended Solids	mg/l	20
3	BOD	mg/l	3
4	Oil and Grease	mg/l	1

- 3.4 All the units of the sewage treatment plant including soak pit shall be set up beyond a distance of  $10 \log Q$  metre from residences/Other establishments ; where Q is the discharge in m<sup>3</sup>.
- 3.5 Suitable facility shall be provided for safe storage and disposal of sludge generated from the ETP, if any.
- 3.6 Screenings and scum shall be removed daily and shall be disposed along with sludge from sewage treatment plant and biodegradable garbage into biogas plant.
- 3.7 Natural drainage of the area shall be protected.
- 3.8 Arrangement shall be provided for rainwater harvesting and for utilization of harvested rain water. Facility for ground water recharging shall also be provided.
- 3.9 Adequate sanitation facilities shall be provided for the workers.
- 3.10 Water meter shall be fixed to record consumption of water.



#### 4. CONDITIONS AS PER

##### The Air(Prevention and Control of Pollution)Act, 1981

- 4.1 Air pollution control devices of adequate capacity, as listed in the application shall be operational at the time of commissioning.
- 4.2 All stacks have adequate height and shall have port hole and platform cum ladder to facilitate monitoring of emissions.
- 4.3 Water sprinklers shall be provided to suppress spreading of dust outside the premises. Particulate matter (PM10 & PM2.5) at the boundary of the premises shall not exceed the standards applicable to the adjoining area.
- 4.4 Construction materials shall be transported with proper cover or after wetting to prevent spreading of dust during transportation.
- 4.5 Proper precautionary measures shall be provided during the construction phase to minimize disturbance to neighbours and neighbouring property due to excavation, piling, transportation of materials etc.
- 4.6 There shall be no fugitive emission from the premises.
- 4.7 The sound level measured 1m outside the boundary of premises shall not exceed the standards applicable to the adjoining area.
- 4.8 All operations likely to produce dust or noise shall be carried out within appropriate enclosure.
- 4.9 The DG set, if any, shall be acoustically with a minimum stack height of  $0.2 \sqrt{kVA}$  meter above the roof level of the highest nearby building; where kVA is capacity of DG set.
- 4.10 The DG sets shall be placed at a minimum distance of  $\sqrt{kVA/2}$  metre from the neighbouring residence/place of worship/public place ; where kVA is the capacity of DG set.

#### 5. ADDITIONAL CONDITIONS

- 5.1 Environmental Clearance shall be obtained before starting any construction activities.
- 5.2 Capital Investment in Condition 1.12 shall be read as in lakhs.
- 5.3 Ultra filtration shall be provided in the Effluent treatment Plant.
- 5.4 Depth of anaerobic system shall be increased from 2.5 m to 3 m
- 5.5 The characteristics of effluent after treatment shall conform to the following tolerance limits for discharge into soakpit:

pH - 5.5-9.0

Suspended solids - 100 mg/l

BOD - 30 mg/l

Oil and grease - 10 mg/l

DATE :26/05/2015

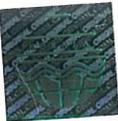


SIGNATURE & SEAL OF ISSUING AUTHORITY

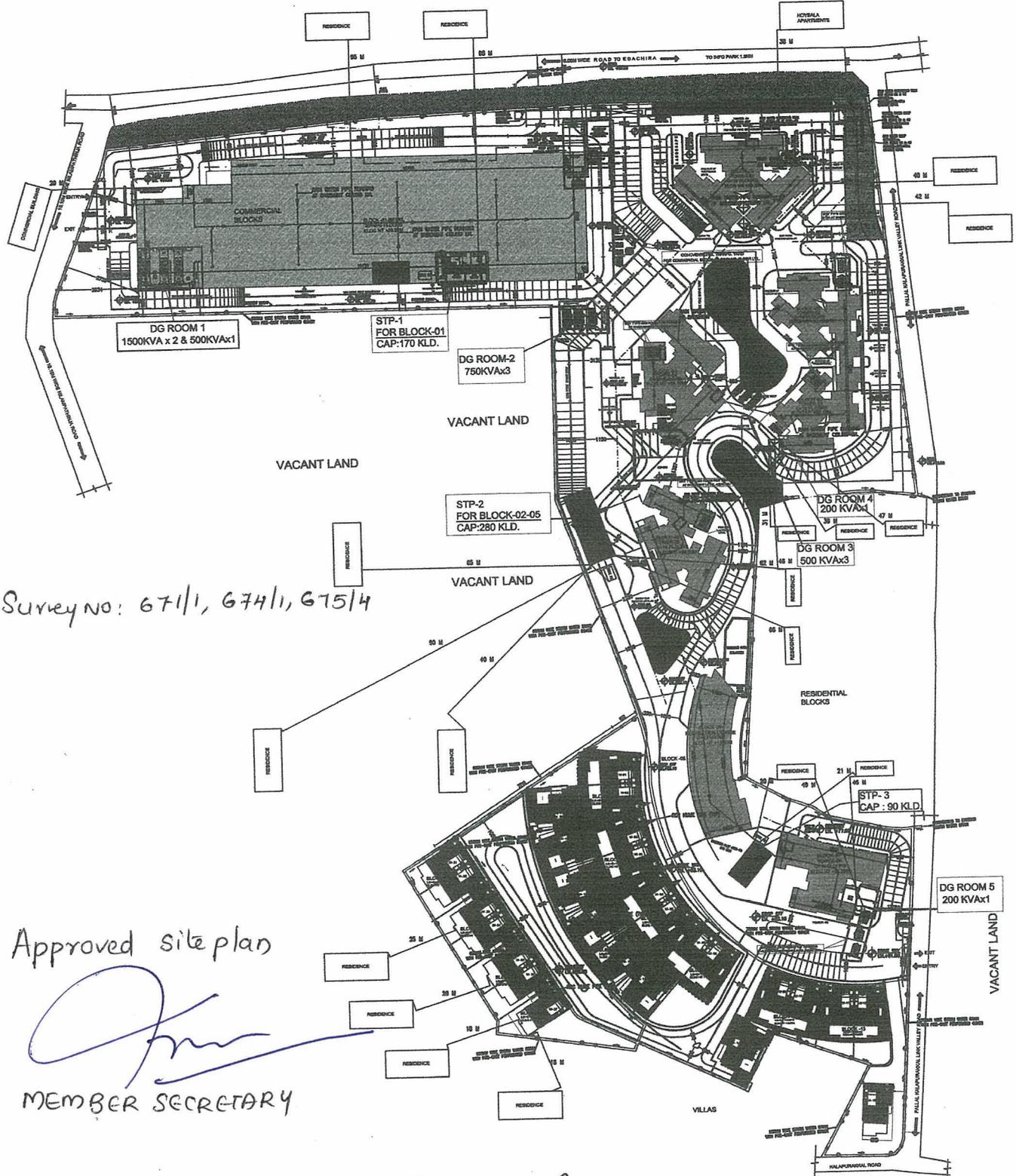
OFFICE SEAL

Copy To  
Environmental Engineer, District Office, Alappuzha





PRESTIGE HILLSIDE GATEWAY, KAKKANADU, ERNAKULAM



Survey no: 671/1, 674/1, 675/4

Approved site plan

*[Signature]*

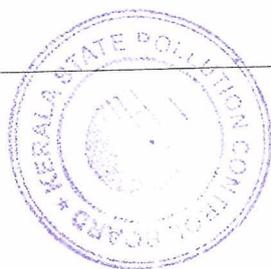
MEMBER SECRETARY

1 SITE PLAN WITH STP & DG SETS  
Scale: 1:750

*[Signature]*  
 Thankachan Thomas V.  
 Senior Vice President

THANKACHAN THOMAS V  
 (AUTHORISED SIGNATORY & SR VICE PRESIDENT)  
 PRESTIGE ESTATES PROJECTS LIMITED  
 KOCHI, ERNAKULAM

EXTENT: 48770.39 m<sup>2</sup>  
 SURVEY NUMBER: 671/1, 674/1, 675/4  
 VILLAGE: KAKKANADU  
 TALLUK: KANAYANNOOR  
 LOCAL BODY: THRIKKAKARA MUNICIPALITY





## KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/HO/EKM-I/O14ERR282370/2021

Date of issue :30/12/2021

### INTEGRATED CONSENT TO ESTABLISH - RENEWAL

**Consent No : PCB/HO/EKM-I/ICE-R/14/2021**

**Valid upto 31.1.2023**

**Ref : Consent No. PCB/HO/EKM/ICE/06/2015 dated 26.05.2015 Valid upto 31.01.2018**

The ' Integrated Consent to Establish' issued as per reference above to M/s .PRESTIGE HILL SIDE GATEWAY, INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI-682030, is hereby renewed up to 31/12/2023 and issued to M/s .PRESTIGE HILL SIDE GATEWAY, INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI-682030. The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

#### I. GENERAL

S.No.	Items	Description
1	Validity	31.01.2023
2	Capital Investment	Rs.27617 lakh
3	Annual Fee	Rs.5,39,000/-
4	Fee remitted	Rs.3,280,500/-
5	Activity	Commercial cum residential building with built-up area 209264.09 sq.m
6	D.G set details	500 KVA -4 nos, 250 KVA-1 no., 1500 KVA-2 nos.
7	Category	Red

#### II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm <sup>3</sup> /Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	
1500 KVA D.G.set	1500 KVA D.G.se	-		7.7	Acoustic enclosure

500 KVA D.G. set	500 KVA D.G. se	-		4.5	Acoustic enclosure
250 KVA D.G set	250 KVA D.G set	-		3	Acoustic enclosure

### III. CONDITIONS

All other conditions of the Integrated Consent to Establish issued as per reference above remain unchanged.

**A B Pradeep Kumar** Digitally signed by A B Pradeep Kumar  
Date: 2021.12.30 15:39:44 +05'30'

DATE :30/12/2021

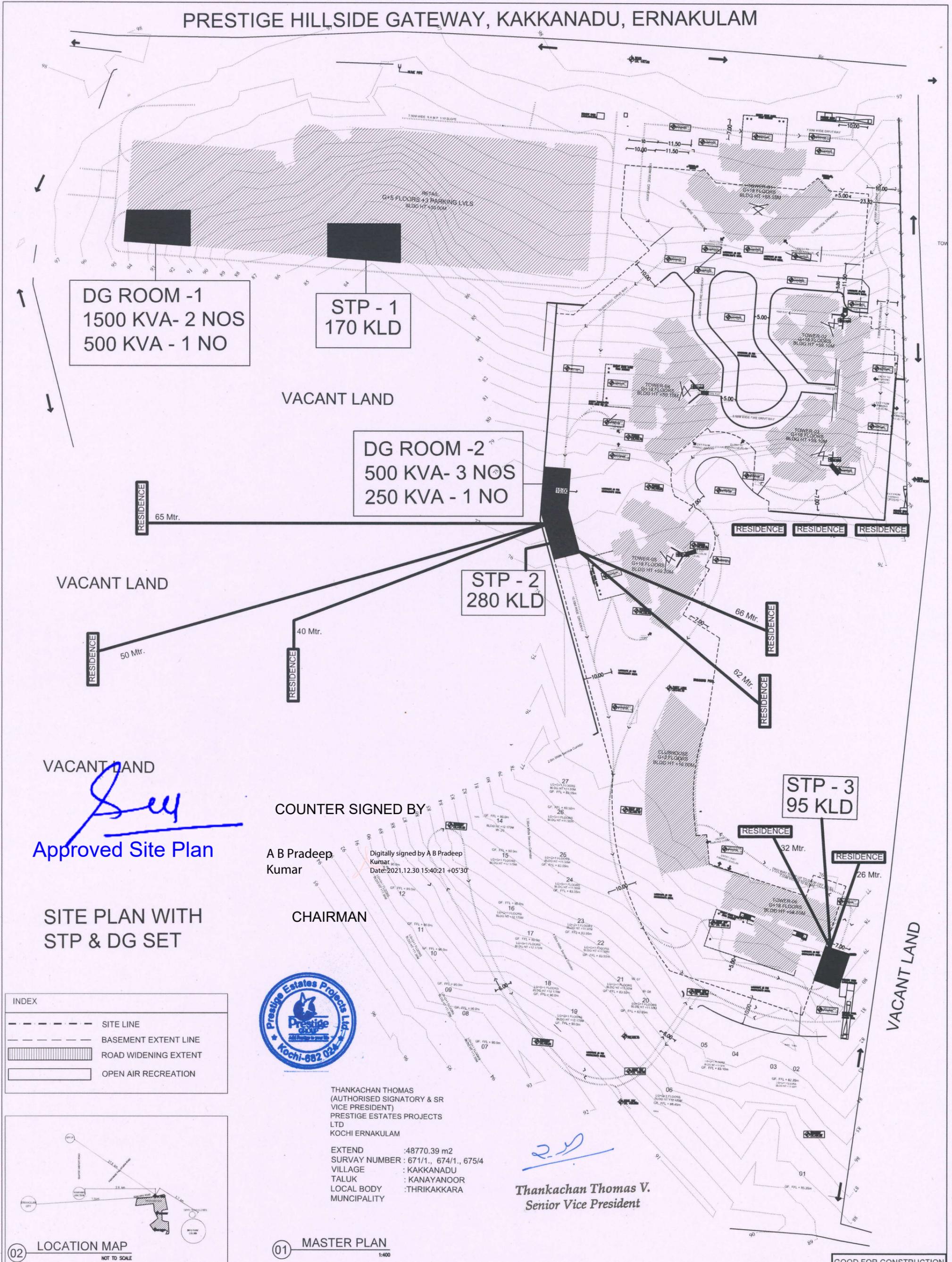
SIGNATURE & SEAL OF ISSUING AUTHORITY  
CHAIRMAN



**To**  
M/s.PRESTIGE HILL SIDE GATEWAY  
INFOPARK ROAD, NEAR INFO PARK, KUSUMAGIRI P.O, KAKKANAD, KOCHI-682030.

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

# PRESTIGE HILLSIDE GATEWAY, KAKKANADU, ERNAKULAM



**DG ROOM -1**  
 1500 KVA- 2 NOS  
 500 KVA - 1 NO

**STP - 1**  
 170 KLD

VACANT LAND

**DG ROOM -2**  
 500 KVA- 3 NOS  
 250 KVA - 1 NO

**STP - 2**  
 280 KLD

**STP - 3**  
 95 KLD

*Sey*  
**Approved Site Plan**

COUNTER SIGNED BY

A B Pradeep Kumar  
 Digitally signed by A B Pradeep Kumar  
 Date: 2021.12.30 15:40:21 +05'30'

CHAIRMAN

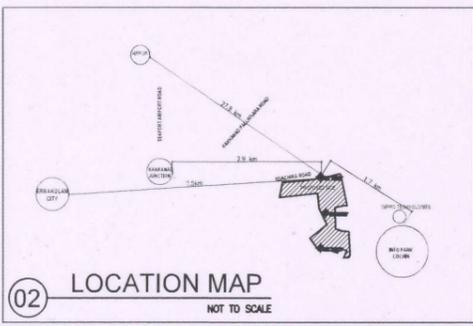


THANKACHAN THOMAS  
 (AUTHORISED SIGNATORY & SR VICE PRESIDENT)  
 PRESTIGE ESTATES PROJECTS LTD  
 KOCHI ERNAKULAM

EXTEND : 48770.39 m2  
 SURVAY NUMBER : 671/1., 674/1., 675/4  
 VILLAGE : KAKKANADU  
 TALUK : KANAYANOOR  
 LOCAL BODY : THRIKAKKARA MUNICIPALITY

*2-D*  
**Thankachan Thomas V.**  
 Senior Vice President

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	SITE LINE
	BASEMENT EXTENT LINE
	ROAD WIDENING EXTENT
	OPEN AIR RECREATION



01 MASTER PLAN  
 1:400

GOOD FOR CONSTRUCTION

**FILE NO : KSPCB/ER1/ICO/10009456/2022**

**Date of issue : 29-10-2022**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10009456**

**Dated : 10-08-2022**

**To**

**PRESTIGE HILLSIDE GATEWAY  
INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI,**

**Consent No. : KSPCB/ER1/ICO/10009456/2022**

**Valid Upto : 30-09-2027**

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	30-09-2027
2	Name and Address of the establishment	PRESTIGE HILLSIDE GATEWAY INFO PARK ROAD KUSUMAGIRI PO KAKKANAD KOCHI, E-Mail : dipuvijayan@prestigeconstructions.com Contact Number : 9946102525
3	Occupier Details	DIPU VIJAYAN PRESTIGE ESTATES PROJECTS LTD 801 8TH FLOOR PRESTIGE TMS SQUARE NH 66 BYPASS PADIVATTOM EDAPALLY KOCHI 682024 E-Mail : dipuvijayan@prestigeconstructions.com Contact Number :
4	Local Body	THRIKKAKKARA MUNICIPALITY
5	Survey Number	671/1, 674/1, 675/4
6	Village	Kakkanad
7	Taluk	Kanayannur
8	District	ERNAKULAM
9	Capital Investment(Rs in Lakhs)	23627.0
10	Scale	Large
11	Category	RED
12	Annual fee(Rs)	479000.0
	Total Fee remitted(Rs)	2395000.0
13	Activity	Highrise residential buildings with 602 apartments in 6 towers and 27 villas. Built-up area - 146391.73 sqm
14	Machinery details	NIL

## GENERAL CONDITIONS

1. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
2. This consent is granted subjected to the power of the Board to review and make variations in all or any of the conditions as per section 21 (6) of the Air Act 1981 and Section 25 of Water Act 1974.
3. No change or alteration of the unit is to be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.
4. The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water and sound pollution

**2. CONDITIONS AS PER****The Water(Prevention and Control of Pollution)Act, 1974**

2.1 Sewage Treatment Plants (with capacity 280 KLD and 95 KLD) consisting of treatment units having adequate capacity shall be maintained properly and shall be operational at all times during the functioning of the unit.

2.2 Water Consumption : 469 KLD

2.3 Effluent Generation : 375 KLD

The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.No	Characteristics	Unit	Tolerance limit for Irrigation/soak pit discharge	Tolerance limit for flushing/gardening
1	pH	-	6.5-9.0	6.5-8.5
2	BOD	mg/l	10	3
3	TSS	mg/l	10	10
4	Oil & Grease	mg/l	-	1
5.	COD	mg/l	50	-
6	N-total	mg/l	10	-
7.	NH <sub>4</sub> -N	mg/l	5	-
8.	Fecal Coliform	MPN/100ml	<230	-

2.4 Mode of disposal of treated effluent : Reuse to the maximum extent and balance to soak pit

**3. CONDITIONS AS PER****The Air(Prevention and Control of Pollution)Act, 1981**

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No	Source of emission	Emission Rate (Nm <sup>3</sup> /Hr)	Stack height above ground level	Stack height above roof level	Control equipment
1	250 KVA D.G.set	-	-	3 m	Acoustic enclosure

2.	500 KVA D.G.set (3 nos)	-	-	4.5 m	Acoustic enclosure
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#### 4. CONDITIONS AS PER

##### **The Environment (Protection) Act, 1986.**

4.1. Waste batteries shall be disposed of as per the Waste Battery Management Rules,2022

4.2. E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

#### 5. SPECIFIC CONDITIONS

5.1. This integrated consent is granted subject to the power of the Board to review and make variation in all or any of the conditions.

5.2. The applicant shall comply with the instructions that the Board may issued from time to time regarding prevention and control of air, water, land and sound pollution.

5.3. For renewal of the consent, application shall be submitted to the Board through the online web portal [www.keralapcbonline.com](http://www.keralapcbonline.com), in the second month before the expiry of the consent.

5.4. No change or alteration is to be made without the prior permission of the Board. Any change in particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.

5.5. Trees and curtain plants shall be planted within and along the boundary of the premises and shall be maintained with due care.

5.6. In case of discharge/apprehended discharge of any water/air pollutant or hazardous waste due to any accident or other unforeseen act or event, it shall be immediately intimated to the Board and the consentee/authorisee shall make all possible efforts to mitigate/prevent/remediate the discharge.

5.7. There shall be easy access to each and every effluent treatment unit and the final outlet for inspection and drawing of effluent samples.

5.8. Pollution control equipments shall be operated with back up power during power failure.

5.7. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.

5.8. Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

5.9. All the waste generated in the premises shall be disposed off as per the relevant Rules under Environment(Protection) Act, 1986.

5.10. All operations likely to produce dust or noise shall be carried out within sufficiently closed premises.

5.11 The ambient air quality measured at 1m outside the boundary of the premises shall not exceed the ambient air quality applicable to the adjoining area.

5.12. Waste batteries shall be disposed of as per the Battery Waste Management Rules,2022

5.13. E-waste shall be disposed off safely as per the E-Waste (Management)Rules, 2016.

5.14. The plastic waste generated shall be disposed of in compliance with the provisions of the Plastic Waste (Management) Rules, 2016.

5.15.Hazardous waste generated if any, shall be disposed of in compliance with the provisions of the Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016.

5.16 Energy and water conservation measures shall be adopted as far as possible.

5.17 Renewable sources of energy such as solar energy shall be utilized for lighting and heating wherever possible.

5.18. The location of treated effluent outlet shall be as per the apporved siteplan attached and there shall not be any untreated effluent discharge.

5.19 TOD type energy meter shall be installed exclusively for the effluent treatment system and shall be maintained properly.

Digitally signed by Sheela A M  
Date: 2022.10.29 13:50:19 IST

SIGNATURE OF ISSUING AUTHORITY

MEMBER SECRETARY

15

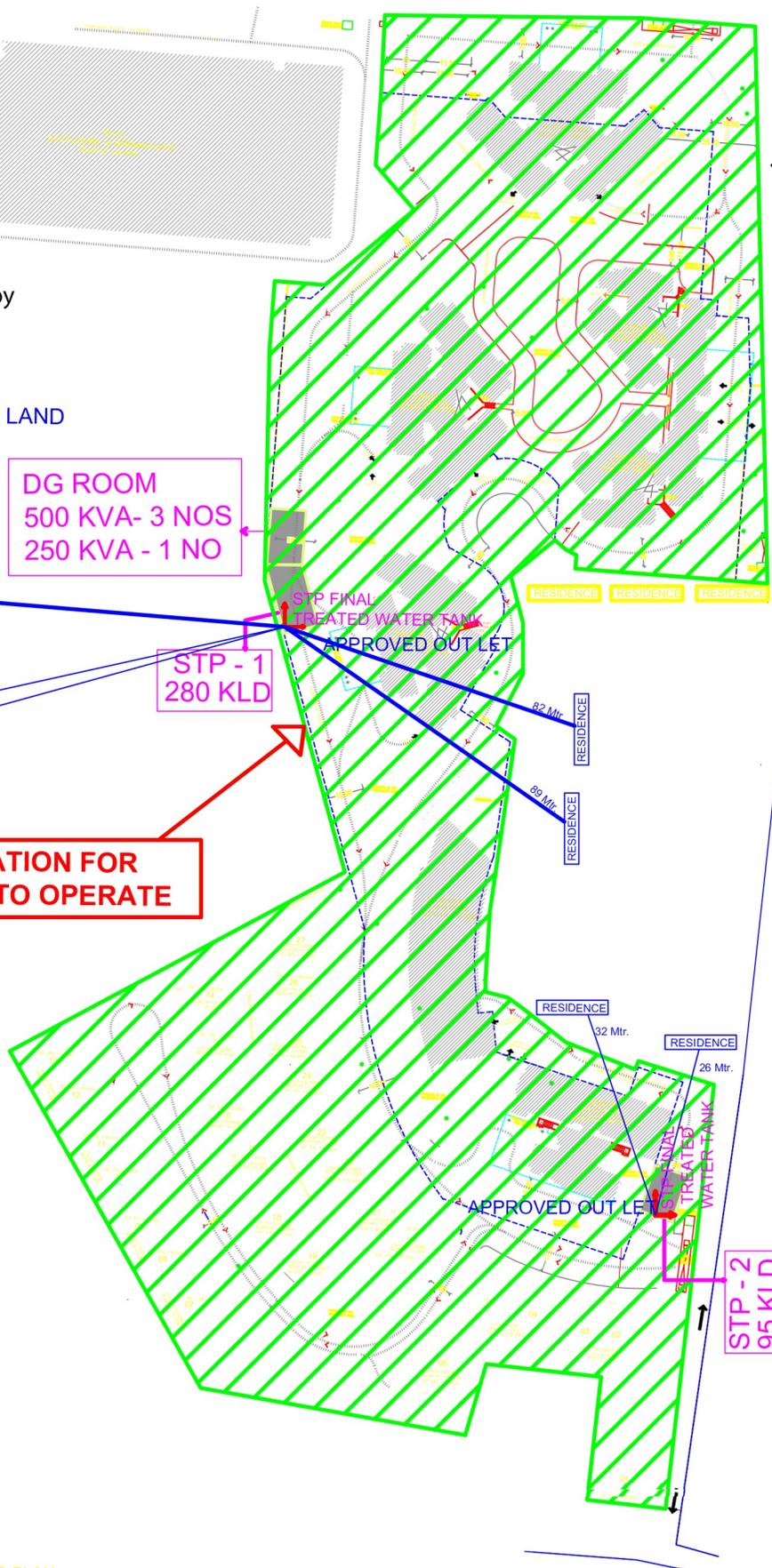
Sheela A M  
 Digitally signed by Sheela A M  
 Date: 2022.10.28 00:05:59 +05'30'  
 VACANT LAND

DG ROOM  
 500 KVA- 3 NOS  
 250 KVA - 1 NO

STP - 1  
 280 KLD

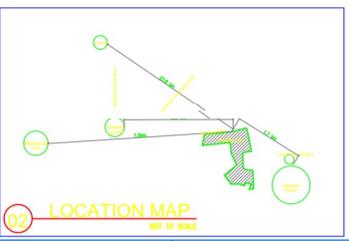
APPLICATION FOR  
 CONSENT TO OPERATE

*Sey*  
 Approved outlet drawing  
 Environmental Engineer  
 District Office-1, Ernakulam



INDEX

	SITE LINE
	BASEMENT EXTENT LINE
	ROAD WIDENING EXTENT
	OPEN AIR RECREATION



<p>NOTE</p> <p>1. THE DRAWING IS THE PROPERTY OF THE CONSULTANT AND IS NOT TO BE REPRODUCED OR COPIED IN ANY MANNER WITHOUT THE WRITTEN PERMISSION OF THE CONSULTANT.</p> <p>2. THE DRAWING IS NOT TO BE USED FOR ANY OTHER PROJECT WITHOUT THE WRITTEN PERMISSION OF THE CONSULTANT.</p> <p>3. ALL DIMENSIONS ARE IN METERS UNLESS OTHERWISE SPECIFIED.</p> <p>4. ALL DIMENSIONS ARE TO BE TAKEN TO THE CENTERLINE OF THE ROAD UNLESS OTHERWISE SPECIFIED.</p> <p>5. THE DRAWING IS TO BE USED IN CONJUNCTION WITH THE PROJECT REPORT AND ALL NECESSARY DETAILS OF THE PROJECT ARE TO BE PROVIDED IN THE PROJECT REPORT.</p>	<p>NORTH LINE</p>	<p>LOCATION DIAGRAM</p>	<table border="1"> <thead> <tr> <th>No.</th> <th>Rev.</th> <th>Date</th> <th>Description</th> <th>By</th> <th>Chk.</th> <th>Date</th> <th>Description</th> </tr> </thead> <tbody> <tr> <td> </td> </tr> </tbody> </table>	No.	Rev.	Date	Description	By	Chk.	Date	Description									<p>PRESTIGE HILLSIDE GATEWAY-KARAKKAL</p>	<p>PRESTIGE CONSULTANTS</p> <p>15/07/2022</p> <p>15/07/2022</p> <p>1:400</p> <p>ARCH A.001 RO</p>	<p>GOOD FOR CONSTRUCTION</p> <p>MASTER PLAN</p> <table border="1"> <thead> <tr> <th>NO.</th> <th>DATE</th> <th>BY</th> <th>CHK.</th> <th>DATE</th> </tr> </thead> <tbody> <tr> <td>A1</td> <td>15/07/2022</td> <td>PM</td> <td> </td> <td>15/07/2022</td> </tr> <tr> <td>A2</td> <td>15/07/2022</td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	NO.	DATE	BY	CHK.	DATE	A1	15/07/2022	PM		15/07/2022	A2	15/07/2022			
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